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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 55 (RE-2007) / 2004-2009

NEW DELHI, DATED THE 1st OCTOBER, 2007

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Hand Book of Procedures, Vol-I:

1. Following shall be added at the end of Para 2.43.2:
“ Renowned Shooters” for 3 consecutive years are allowed to sell their imported weapons after 3 years from date of import of the respective weapon. Other “Renowned Shooters” are allowed to sell their weapons after 5 years from date of import. The sale shall be subject to approval from DGFT.”
2. This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No. 01/93/180/M-46/AM05/PC-IB)